

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.217- IA 51 of 2020
in
CP(IB) 157 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
GPT Steel Industries Ltd

.....Applicant

.....Respondent

Order delivered on: 09/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.
Resolution Professional : Mr. Divyesh Desai
For the Respondent : Mr. Tirth Bhatt, Adv. for R-1-3

ORDER

IA 51 of 2020

It appears that Respondent no.4 to 6 are not served inspite of earlier order. Ld. Counsel for the applicant is directed to collect the notice from registry and issue notice upon respondent no.4 to 6.

List for further consideration on 11.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)